Written Answers to

[27 June, 2019] Unstarred Questions 281

Private coaching centres

712. SHRI SANJAY RAUT: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether Government is aware that private coaching centres charge a huge sum from students preparing for entrance examinations like IIT-JEE, NEET and UGC-NET;

(b) if so, the Government's response thereto;

(c) whether Government is planning to provide free coaching to students and establish affordable training centers in the country for the benefit of students who are planning to appear for these highly competitive examinations; and

(d) if so, the details thereof?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI RAMESH POKHRIYAL 'NISHANK'): (a) to (d) Private Coaching Institutes do not come under the purview of this Ministry. Many of these operate at the school level and hence are under the direct purview of the State Governments. However, this Ministry has issued directions to all State Governments to take steps for effective regulation of such centres. At present, there is no proposal to establish affordable training centres for preparation of entrance examination. However, in the interest of students including the most disadvantaged, Government has launched Study Webs of Active Learning for Young Aspiring Minds (SWAYAM), which offers interactive course content such as video lectures, reading material, self-assessment through tests and quizzes and online discussion forum for clearing doubts for students from Class 9 to post-graduation. The content can be accessed free of cost by anyone, anywhere at any time. Another initiative of the Government called Indian Institute of Technology - Professor Assisted Learning (IIT-PAL) provides video content in Biology, Chemistry, Mathematics and Physics prepared by IIT Professors and Kendirya Vidyalaya (KV) teachers for Class XI and Class XII students aspiring to join IITs and other Institutions. The content is available free of cost on dedicated DTH channels of SWAYAM PRABHA.

NBA accreditations issue of Kuwait engineers

713. SHRI ELAMARAM KAREEM: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Ministry has got representations from the Indian engineers working in Kuwait regarding the residency related issues of Indian engineers due to NBA accreditation;

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(b) the setps taken by the Ministry to address this issue;

(c) whether the issue has been resolved and if not, in what way the Ministry is planning to find a solution for it;

(d) whether the Ministry would be ready to issue a notification regarding this NBA accreditation issue as most of Government engineering colleges having decades of experience are not accredited by NBA; and

(e) the details of communication between the Ministry of External Affairs and this Ministry on this issue?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI RAMESH POKHRIYAL 'NISHANK'): (a) to (e) The Ministry of Human Resource Development has received representations from Indian engineers working in Kuwait regarding issues relating to NBA accreditation. A High level Indian delegation had visited Kuwait to understand and resolve the issue and after discussion with the Kuwait authorities, it was decided to send them lists of 'Non-NBA premier institute' and 'Institutes of National Importance' which has been sent to the Indian Embassy in Kuwait for onward submission to Kuwait authorities.

Formulation of hundred days action plan

†714. SHRI P.L. PUNIA: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether it is a fact that the Ministry has formulated a hundred days action plan and if so, the details thereof; and

(b) the details of the laws wherein major amendments would be made and the details of the amendments proposed to be made in such laws as per the aforesaid action plan?

THE MINISTER OF LAW AND JUSTICE (SHRI RAVI SHANKAR PRASAD): (a) and (b) Yes Sir, the Ministry of Law and Justice propose to introduce a Repealing and Amending Bill in Parliament for repealing certain outdated laws. Since the Repealing and Amending Bill repeals obsolete and outdated laws, no amendment envisaged in the hundred days action plan. This Ministry also propose to amend the Arbitration and Conciliation Act, 1996 for establishment of a body called Arbitration Council of India, which will grade

†Original notice of the question was received in Hindi.